श्री थावर चन्द गहलोत: सर, देश के गृह मंत्री जी कुछ कहना चाहते हैं। ...(व्यवधान)...

श्री राजनाथ सिंह: सर, ...(व्यवधान)...

MR. CHAIRMAN: Please sit down. ...(Interruptions)... Please sit down. Go back to your seats. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: यह अराजकता नहीं चलेगी ...(व्यवधान)... आप चर्चा करने से भागेंगे ...(व्यवधान)... अराजकता फैलाएंगे, आप यह क्या कर रहे हैं? ...(व्यवधान)...

MR. CHAIRMAN: The House is adjourned for 15 minutes.

The House then adjourned at twenty-one minutes past twelve of the clock.

The House reassembled at thirty-six minutes past twelve of the clock,

MR. CHAIRMAN in the Chair.

RULING BY THE CHAIR

MR. CHAIRMAN: I have a ruling to give. A Short Duration Discussion on the rising incidents of communal violence in the country has been listed in today's agenda. Hence, I rule that the notice given under Rule 267 by Shri Naresh Agrawal on the 16th of December is infructuous. Now I shall proceed with the Question Hour. ...(Interruptions)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): महोदय, जब हाउस शुरू हुआ था और डिप्टी चेयरमैन साहब आए थे, उस समय यह सूचना देनी चाहिए थी, यह सूचना प्रश्नकाल में देना...., श्रीमन्, वैसे आपका आर्डर है, आपकी रूलिंग है, मैं चैलेंज नहीं कर रहा हूं। ...(व्यवधान)...

श्री सभापति : आप दो मिनट पहले मुझसे कह रहे थे कि आप रूलिंग दीजिए। मैं आपको रूलिंग दे रहा हूं। ...(व्यवधान)...

श्री नरेश अग्रवाल : लेकिन जो मेरा अधिकार था, मेरा अधिकार था कि यह शुरू में हो जाना चाहिए था। ...(व्यवधान)...

श्री सभापति : अब क्या है? ...(व्यवधान)... कहिए। ...(व्यवधान)...

श्री सीताराम येचुरी (पश्चिमी बंगाल): सर, एक मेरा क्लेरिफिकेशन है, हम आपके माध्यम से जानना चाहते हैं कि ...(व्यवधान)...

MR. CHAIRMAN: Is the ruling to be discussed? ...(Interruptions)...

SHRI SITARAM YECHURY: No, Sir. No, Sir. I want a clarification only on one point that as you said that this Short Duration Discussion is being listed, all that we want

to know, through you, Sir, from the Government is whether the Prime Minister will come here. ...(*Interruptions*)... That is all. ...(*Interruptions*)...

AN HON. MEMBER: Sir, the Home Minister is here. ...(Interruptions)...

MR. CHAIRMAN: You do your part of it; let the Government do its part. ...(Interruptions)... That is all. ...(Interruptions)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): होम मिनिस्टर साहब यहां पर मौजूद हैं। ...(व्यवधान)...

MR. CHAIRMAN: There is nothing in it. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: यहां गृह मंत्री जी मौजूद हैं, आप चर्चा करिए ...(व्यवधान)... आपको हर सवाल का जवाब मिलेगा। ...(व्यवधान)... आपको दरसल चर्चा करनी नहीं है ...(व्यवधान)...

MR. CHAIRMAN: A discussion is listed. ...(Interruptions)... You take care of your side of it. ...(Interruptions)... Let the Government take care of its side of it. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, my clarification is the following. The Government in its own division of responsibility has said that the only person ...(*Interruptions*)...

MR. CHAIRMAN: That is not the issue here. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, please bear with me for a minute. ...(Interruptions)...

MR. CHAIRMAN: In the parliamentary system of Government, it is very clear that there is collective responsibility. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, in the parliamentary system of Government it is very clear that there is collective responsibility. ...(Interruptions)...

MR. CHAIRMAN: That is the end of it. ...(Interruptions)...

SHRI SITARAM YECHURY: In the parliamentary scheme of things, the only place where the Government is accountable is the Parliament. ...(*Interruptions*)... Sir, it is the Parliament. ...(*Interruptions*)...Sir, that is the parliamentary system of Government.

MR. CHAIRMAN: That is not the subject for discussion here. ...(Interruptions)...

Written Answers to

SHRI SITARAM YECHURY: Sir, it is not a discussion. ...(Interruptions)... I am saying that its own division of responsibility says that all important decisions, all important policy decisions, only the Prime Minister ... (Interruptions)...

MR. CHAIRMAN: Mr. Yechury, please. ...(Interruptions)... We have gone over this. ...(Interruptions)... Please allow your colleague to put her supplementary question. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, we have not gone over it. I want only from you this assurance that according to its own division of responsibility, the Prime Minister, the Prime Minister alone, is responsible for all important policies.

MR. CHAIRMAN: What the Chair can tell you is this. ...(Interruptions)...

SHRI SITARAM YECHURY: That is why we want the Prime Minister to be here. ...(Interruptions)...

श्री सभापति : आप यहां खड़े नहीं होंगे। ...(व्यवधान)... I name you under Rule 255. ...(Interruptions)... Please leave the House. ...(Interruptions)... Please leave the House. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: यहां गृह मंत्री जी मौजूद हैं, आप चर्चा तो शुरू करिए ...(व्यवधान)... आपको दरअसल चर्चा करनी ही नहीं है। ...(व्यवधान)...

MR. CHAIRMAN: Mr. Hanumantha Rao is named under Rule 255. He should know the Rule. ...(Interruptions)... Please. ...(Interruptions)... What is the answer? ...(Interruptions)... What do you want? This is not fair. ...(Interruptions)... Not fair. ...(Interruptions)... Nothing can be done other than this. ...(Interruptions)... The House is adjourned till 2.00 p.m.

The House then adjourned at forty minutes past twelve of the clock.

WRITTEN ANSWERS TO STARRED QUESTIONS

Misuse of Section 406/498A of IPC

- *307. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that in matrimonial disputes, Section 406/498A of IPC has been misused;
 - (b) whether Government proposes to present a Bill in this regard in the current